

the syllabuses of different courses run in Rural Institutes have been referred for opinion by the Council to the various Boards of Studies, which are expected to meet in October, 1959

हुमारी मृदुला साराभाई की रिहाई

१०४३. श्री रघुनाथ सिंह : क्या गृह-कार्य मंत्री यह बताने को कृपा करेंगे कि

(क) क्या यह सच है कि हुमारी मृदुला साराभाई को २ अगस्त, १९५९ को जेल से रिहा कर दिया गया है, और

(ख) यदि हा, तो क्या उस पर लगाये गये आरोप निराधार सिद्ध हुये या उन्हे किन्ही शर्तों पर रिहा कर दिया गया है ?

गृह-कार्य मंत्री (श्री जो० ब० पन्त) :

(क) जी हा ।

(ख) उनको प्रिवेन्टिव डिटेन्शन एक्ट के मातहत मजूर बन्द रखा गया था । उनके खिलाफ कोई मुकदमा दायर नहीं किया गया, इसलिए किसी 'घा-प' के निराधार साबित होने का भवाल नहीं उठता । उन्हें २ अगस्त, १९५९ को बिना किसी शर्त के रिहा कर दिया ।

Rourkela Steel Project

1044. Shri Ram Krishan Gupta: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the lowest tender was not accepted for sewer work in sectors 4, 6 and 18 at Rourkela Steel Project,

(b) if so, the reasons therefor, and

(c) the name of the party whose tender was accepted?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). The tender was awarded to M/s Calcutta Construction Company, the second lowest tenderer at the lowest tendered rate because the lowest tenderer already had large works in hand and were behind schedule.

Qutab Minar

1045. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state the up-to-date progress made for flood-lighting the exterior of the Qutab Minar?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): Further experiments for flood lighting the exterior of the Qutab Minar were conducted. They have revealed that the first step would be to lay electric mains around the minar. Estimates for this have been prepared and are under examination

Additional Excise Duty

1046. Shri Radha Raman: Will the Minister of Finance be pleased to state:

(a) the amount of excise duty including the additional excise duty in respect of cloth, sugar and tobacco collected during the period from 31st March, 1957 to 13th December, 1957 and 14th December, 1957 to 31st March, 1958;

(b) whether Government have during 1958-59 earned more revenues by amalgamating Sales Tax and Central Sales Tax with the excise duty on cloth, than the separate collection of sales tax, central sales tax and excise duty during the year 1957-58 and

(c) if so, what is the amount of excess collection?

The Minister of Finance (Shri Morarji Desai): (a) Figures regarding collections of excise duty are maintained only month-wise and not for part of a month. It is, therefore, not possible to give statistics for the two periods separately. The figures regarding the basic excise duty and the additional excise duty (which commenced from 14th December, 1957), for the three commodities, for the year 1957-58 are given in the enclosed statement

(b) and (c). As commodity-wise figures regarding sales-tax collections